

MINISTRY OF FINANCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): Sir, I beg to move for leave to introduce a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India to and in the Company to be formed and registered as Company under the Companies Act, 1956 and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948.

MR. DEPUTY SPEAKER : The question is:

"That leave be granted to introduce a Bill to provide for the transfer and vesting of the undertaking of the Industrial Finance Corporation of India to and in the Company to be formed and registered as Company under the Companies Act, 1956 and for matters connected therewith or incidental thereto and also to repeal the Industrial Finance Corporation Act, 1948.

The motion was adopted.

DR. ABRAR AHMED : I introduce the Bill.

MR. DEPUTY SPEAKER : We shall now take up Matters under Rule 377.

Introduced with the recommendation of the President.

1425 hrs.

MATTERS UNDER RULE 377

- (i) **Need to bring out low cost translations of entire work of Mahatma Jotiba Phule, social reformer of Maharashtra, in Hindi and English.**

[English]

SHRI PRITHVIRAJ D. CHAVAN (Kard): Sir, I wish to raise the following matter under Rule 377.

Mahatma Jotiba Phule, a great social reformer of Maharashtra was a pioneer in the cause of social justice, women's education, trade union movement and upliftment of farmers. Many books written by him in Marathi are revolutionary. They have had profound influence in shaping the ethos of social quality in Maharashtra. The entire literature by Mahatma Phule is highly relevant even today and the younger generation needs to be introduced to Phule's literature. Maharashtra Government has published his writings and a biography in Marathi.

I request the Central Government to bring out low cost translations of Mahatma Phule's entire work in Hindi and English.

- (ii) **Need for implementation of agreements for dearness allowance, etc. for the workers of Central Public Sector Undertakings.**

SHRI SRIBALLAV PANIGRAHI (Deogarh): Unanimous agreement was reached on 23rd July, 1992 on dearness allowance for the workers of the Central Public Sector Undertakings by the Tripartite